

MINUTES OF THE MEETING No. 4/10 dated 22.4.09 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

-

The Committee first considered minutes of the ALC Meeting No.3/10 for confirmation and confirmed and adopted the same without any change.

Case No A-5 NC No.4/10 Dated 22.4.09	M/ s Alok Industries, Mumbai F.No.01/83/162/1028 /AM08/DES-IV RLA F.No.05/24/40/682/AM08 Lic.No0510212951. Dated 4.12.07
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No A-6 NC No.4/10 Dated 22.4.09	M/ s Surya International, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 Dated 3.4.07
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 20.5.2009.

Case No A-7	M/ s Bhogale Coating & Paints (P) Ltd, Mumbai
-------------	---

NC No.4/10 Dated 22.4.09	F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM08 Lic.No.0310393025 Dated 4.8.06
-----------------------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 25/3/2009 by Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 20.5.2009..

Case No A-8 NC No.4/10 Dated 22.4.09	M/ s Universal Oleoresins, Cochin F.No.01/85/162/062 /AM08/DES-IV RLA F.No.10/24/40/141/AM07 Lic.No.1010026076 Dated 21.3.07
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.

Case No A-9 NC No.4/10 Dated 22.4.09	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/84/162/747 /AM08/DES-IV RLA F.No.10/24/40/108/AM08 Lic.No.1010027281 dated 10.9.2007
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.

Case No M-16	M/ s Intergrated Fire Protection (P) Ltd, Kolkata
--------------	---

NC No.4/10 Dated 22.4.09	F.No.01/83/50/987 /AM08/DES-IV RLA F.No.02/24/40/199/AM08 Lic.No.0210105428 dated 23.10.07
-----------------------------	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Dvi.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-17 NC No.4/10 Dated 22.4.09	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/394/AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 dated 18.1.08
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-18 NC No.4/10 Dated 22.4.09	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/432/AM09/DES-IV RLA F.No.03/94/40/88/AM09 Lic.No.0310471638 dated 19.5.08
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-19 NC No.4/10	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/87/50/602 /AM07/DES-IV
----------------------------	---

Dated 22.4.09	RLA F.No.03/94/40/384/AM07 Lic.No.0310390807 dated 24.7.06
---------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-20 NC No.4/10 Dated 22.4.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No.0310401152 dated 26.9.08
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-21 NC No.4/10 Dated 22.4.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1146 /AM07/DES-IV RLA F.No.03/94/40/445/AM07 Lic.No.0310403873 dated 12.10.08
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Dvi.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-22 NC No.4/09 Dated 22.4.09	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/83/50/1036 /AM08/DES-IV RLA F.No.03/94/40/1172/AM07 Lic.No.0310420164 dated 20.2.07
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-23 NC No.4/10 Dated 22.4.09	M/ s Stylrite Optical Industries, Mumbai F.No.01/83/50/80 /AM03/DES-IV RLA F.No.03/94/40/435/AM99 Lic.No.03026492 dated 24.11.1999
---	---

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and told that there are two SION H-304 & H-305 for the export product. The Committee decided to make a list of total export and import under two categories and see the excess & shortfall. Accordingly the case may be re-listed on 20.5.2009.

Case No M-24 NC No.4/10 Dated 22.4.09	M/ s Shyam Chemical Impex, Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07 Lic.No.0710051312 dated 18.4.08
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-26 NC No.4/10 Dated 22.4.09	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1915/AM06/DES-IV RLA F.No.07/24/40/173/AM08 Lic.No.0710051998 dated 14.6.07
---	--

The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.

Case No M-27 NC No.4/10 Dated 22.4.09	M/ s Thomson Press (I) Ltd, N. Delhi F.No.01/83/50/152/AM09/DES-IV RLA F.No.05/24/40/841/AM08 Lic.No.0510217693 dated 11.3.08
---	--

The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing 8.5.09 . The case is deferred for four weeks and to be listed on 20.5.09..

Case No M-28 NC No.4/10 Dated 22.4.09	M/ s Gujarat Chemicals, Surat F.No.01/83/50/2053/AM08/DES-IV RLA F.No.08/24/40/235/AM08 Lic.No.0810069816 dated 25.1.08
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

Case No M-29 NC No.4/10 Dated 22.4.09	M/ s Nagar Haveli Perfumes & Aromatics, Mumbai F.No.01/83/50/1060/AM07/DES-IV RLA F.No.03/95/40/1119/AM07 Lic.No.0310413403 dated 22.12.06
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem. Div.). Accordingly the case may be re-listed on 20.5.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2009 MEETING DATE : 22.04.2009

1	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a letter to the firm for providing hard copy of the application and defer the case for four weeks. Accordingly the case may be re-listed on 27.5.2009			

2	Case No.:41/44/83-ALC1/2006	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01097/AM07/	RLA File :10/24/040/00106/AM07/	Lic.No/Date:1010025265 05.01.2007	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

3	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 20.5.09.			

	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
--	-------------------------------------	--	---	-----------------------------

4	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:20.05.2009
Decision : The Committee considered the case as per agenda and decided to checkup the position from DES-I section whether the case has already been decided. Accordingly the case may be re-listed on 20.5.09.				

5	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Rejected
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as recommended by MSME vide written comments dated 12.12.08 that the firm is not giving data for consideration of the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

6	Case No.:212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Rejected
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as per written comments dated 24.4.09 from DIPP stating that information furnished by the firm vide letter dated 20.2.2009 is vague in nature since the net content of import item in export product have been provided for the last 3 years which varying in quantity. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

7	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:20.05.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 20.5.2009..

Case No.: 11/44/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status: Case Approved
HQ File :01/83/050/01160/AM09/	RLA File :05/24/040/00056/AM09/	Lic.No/Date:0510220030 02.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 24.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Asbestos Moulded Brake Lining Containing Phenolic resin Min.25% and asbestos 70%	65000 Kg
2.	Asbestos Brake Lining (Rubberised with Nitrile Rubber) Containing NBR Min.22% and asbestos 70%	20 MT

Import Item

S.No.	Description of Item	Quantity
1.	Phenol	16250 Kg
2.	Para Formaldehyde Powder	16250 Kg
3.	Asbestos Raw in different grades/asbestos yarn	45500 Kg
4.	Asbestos Raw	14.00 MT
5.	Nitrile Butadine Rubber (NBR)	4.400 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE.

Case No.:10/44/83-ALC1/2008

Party Name:BILTUBE CORE BOARDS LTD

Meet No/Date:4/83-ALC1/2009
22.04.2009Status:Case
Approved

HQ File :01/83/050/01159/AM09/

RLA File :31/24/040/00219/AM08/

Lic.No/Date:3110033699
08.05.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 24.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Core Board (Paper Board)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Waste Paper	0.99 MT
2.	Starch	0.385 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/14/83-ALC1/2008

Party Name:PARAS OFFSET PVT.LTD.

Meet No/Date:4/83-ALC1/2009
22.04.2009Status:Case
Approved

HQ File :01/83/050/00409/AM09/

RLA File :05/24/040/00102/AM09/

Lic.No/Date:0510220859
22.05.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Data Calender (Using paper of 50-150 GSM 62 MT, Paper Board of 300+/-10% GSM 21 MT)	385000 No.

Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper coated Rel GSM	71.300 MT
2.	Paper Board Coated (300+/- 10% GSM)	24.150 MT
3.	PS Plate	3% of the FOB value
4.	Printing Ink	Deleted since the quantity have not been mentioned

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/14/83-ALC1/2008

Party Name:HINDUSTAN UNILEVER LIMITED

Meet No/Date:4/83-ALC1/2009
22.04.2009**Status:Case
Deferred**

HQ File :01/83/050/00412/AM09/

RLA File :03/94/040/01344/AM08/

Lic.No/Date:0310472058
27.05.2008Defer
Date:20.05.2009

Decision :The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise data of consumption & production from the firm .Accordingly the case may be re-listed on 20.5.2009

Case No.:7/44/83-ALC1/2008

Party Name:FICUS PAX PVT. LTD.,

Meet No/Date:4/83-ALC1/2009
22.04.2009**Status:Case
Deferred**

12	HQ File :01/83/050/01156/AM09/	RLA File :07/21/040/00205/AM09/	Lic.No/Date:0710057757 06.06.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

13	Case No.:8/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01157/AM09/	RLA File :07/21/040/00206/AM09/	Lic.No/Date:0710057826 11.06.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/3/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

14	Case No.:27/48/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01296/AM09/	RLA File :03/95/040/00274/AM09/	Lic.No/Date:0310476214 24.06.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

15	Case No.:14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/1/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

16	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Approved
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.3/10 dt. 15.4.2009			

17	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Rejected
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not been providing hard copy of the application asked for vide endorsement letter dated 21.10.2008 and reminder dated 16.1.2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

19	Case No.:15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer			

consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.

20	Case No.:18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.			

21	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 20.5.09.			

22	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 20.5.2009.			

	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
--	-----------------------------------	---------------------------------	---	---------------------------------

23	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:20.05.2009
Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.				

24

Case No.:24/22/83-ALC1/2008	Party Name:Synthite Industrial Chemicals ltd, Kerala	Meet No/Date:4/83-ALC1/2008 22.4.2009	Status:Case Approved
HQ File :01/83/050/00699/AM09/	RLA File :10/24/040/00065/AM09/	Lic.No/Date:1010030673 21.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and given the written comments vide Letter No.MD/FNM /01/08 dt. 13.1.2009 mentioning that the weighted average yield comes to 1.90% whereas the firm has applied at 1.91% yield. The Committee decided to approve the case at 1.91% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Ginger Oil	1900.020 Kg	Dried Ginger	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

25	Case No.:25/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00700/AM09/	RLA File :10/24/040/00067/AM09/	Lic.No/Date:1010030674 21.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.

26	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.5.2009.			

27	Case No.:6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27/1/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

28	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 2/1/2009 from Deptt. of C&PC (Chem.Div.) and also decided to issued reminder. Accordingly the case may be re-listed on 20.5.2009..			

	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448	Defer

29		28.08.2008	Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/12/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..		

30	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

31	Case No.:3/24/87-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/87/050/00429/AM09/	RLA File :03/95/040/00433/AM09/	Lic.No/Date:0310486070 11.09.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

32	Case No.:30/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01299/AM09/	RLA File :04/24/040/00112/AM09/	Lic.No/Date:0410098508 11.09.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

	Case No.:36/48/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Approved
--	------------------------------------	---------------------------------	---	-----------------------------

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 24.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Carton Tube 20 Module Capacity 72 Cell (Containing 29284.46 Sq. Mtr. of Triwall 7 Ply heavy duty corrugated Board)	3750 Nos
2.	Carton Tube 20 Module Capacity 60 Cell (Containing 11119.94 Sq. Mtr. of Triwall 7 Ply heavy duty corrugated Board)	1200 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply heavy duty corrugated Board 1394X2801 (Total 29284.46 Sq. Mtr.)	7500.000 Nos.
2.	Triwall 7 Ply heavy duty corrugated Board 1606X2885 (Total 11119.94 Sq. Mtr.)	2400.000 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/28/83-ALC1/2008

Party Name:SILVER OAK
LABORATORIES PVT.LTD.Meet No/Date:4/83-ALC1/2009
22.04.2009Status:Case
Deferred

34			25.09.2008	Date:20.05.2009
Decision : The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and stating that he has not received a copy of the reply. The Committee decided to refer the copy of the reply and also file to TA. Accordingly the case may be re-listed on 20.5.2009.				

35	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.			

36	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.5.2009.			

37	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/12/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

	Case No.:3/32/83-ALC1/2008	Partv Name:SYNERGY POLY ADDITIVES	Meet No/Date:4/83-ALC1/2009	Status:Case
--	-----------------------------------	-----------------------------------	-----------------------------	--------------------

38		PVT.LTD.,	22.04.2009	Deferred
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

39	Case No.:29/48/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01298/AM09/	RLA File :03/95/040/00460/AM09/	Lic.No/Date:0310491155 21.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

40	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 20.5.2009			

41	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 20.5.2009			

	Case No.:9/32/83-ALC1/2008	Partv Name:CENTURY TEXTILES AND	Meet No/Date:4/83-ALC1/2009	Status:Deffered
--	-----------------------------------	---------------------------------	-----------------------------	------------------------

42		INDUSTRIES LTD	22.04.2009	and Re-indexed
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:22.04.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm to provide Central Excise Data of consumption and production with 2 weeks time. Accordingly the case may be re-listed on 20.5.2009			

43	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Approved
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Vide Letter No.MD/FNM /01/08 dt. 24.3.2009 that the weighted average yield comes to 3.75% whereas the firm has applied at 4% yield, the Committee decided to approve the case at 4% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Oregano	1600.000 Kg	Oregano	40.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

44	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants information from the firm dated 20/3/09 by Ministry of Chemicals, Deptt. of C&PC (PC. Div). Accordingly the case may be re-listed on 20.5.2009.			

45	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda. The Committee decided to give reminder to the firm for giving reply to the D/L dated 16.4.2009 and mentioning units of product within 2 weeks time and . Accordingly the case may be re-listed on 20.5.2009.			

46	Case No.:22/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 29/3/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.5.2009.			

47	Case No.:29/32/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00942/AM09/	RLA File :03/95/040/00631/AM09/	Lic.No/Date:0310491828 24.10.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

48	Case No.:32/48/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01301/AM09/	RLA File :25/24/040/00006/AM09/	Lic.No/Date:2510002279 24.10.2008	Defer Date:20.05.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 20.5.2009.

49	Case No.:1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.5.2009.			

50	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 20.5.2009.			

51	Case No.:3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.			

52	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:20.05.2009

52	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. 8.5.09 . he case is deferred for four weeks and be listed on 20.5.09..
----	---

53	Case No.: 12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. 8.5.09 . he case is deferred for four weeks and be listed on 20.5.09.			

54	Case No.: 28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. 8.5.09 . he case is deferred for four weeks and be listed on 20.5.09..			

55	Case No.: 35/48/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/01304/AM09/	RLA File :03/94/040/00835/AM09/	Lic.No/Date:0310497896 15.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 20.5.09.			

Case No.: 3/40/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status: Case Approved
HQ File :01/83/050/01094/AM09/	RLA File :05/24/040/00593/AM09/	Lic.No/Date:0510232767 17.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.Nil dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Greeting Cards with Envelopes (Using Card Board of 300+/-10% GSM 8.700 MT Paper of 90+/-10% GSM 3.280 MT for envelopes (Coloured), Art Paper of 150+/-10% GSM 3.750 MT, Stamping Foil 28500 Sq. Mtr. & Printing Ink)	326200.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Car Board (300+/- 10% GSM)	9.570 MT
2.	Uncoated Paper (For Envelopes Coloured) 90+/-10% GSM	3.608 MT
3.	Art Paper (150+/-10% GSM)	4.125 MT
4.	Stamping Foil (Printing Purpose)	31350.000 Sq. mtr.

Printing Ink not allowed as quantity of Ink has not been indicated in the application.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.:4/40/83-ALC1/2008	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01095/AM09/	RLA File :09/24/040/00299/AM09/	Lic.No/Date:0910036387 18.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda. The Committee decided to give reminder to the firm for giving reply to the D/L dated 15.4.2009 within 2 weeks time . Accordingly the case may be re-listed on 20.5.2009.			

58	Case No.:5/40/83-ALC1/2008	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01096/AM09/	RLA File :03/94/040/00769/AM09/	Lic.No/Date:0310498712 18.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11.2.09 by Deptt. of C&PC (PC.Div.). The Committee decided to issue final reminder to the firm to give reply within 15 days's time. Accordingly the case may be re-listed on 20.5.2009..			

59	Case No.:8/40/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01099/AM09/	RLA File :07/24/040/00323/AM09/	Lic.No/Date:0710061859 22.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009			

60	Case No.:9/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01100/AM09/	RLA File :05/24/040/00621/AM09/	Lic.No/Date:0510233124 22.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 20.5.2009..

61	Case No.:10/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01101/AM09/	RLA File :05/24/040/00622/AM09/	Lic.No/Date:0510233126 22.12.2008	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office. Accordingly the case may be re-listed on 20.5.2009..			

62	Case No.:39/48/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01308/AM09/	RLA File :03/94/040/00880/AM09/	Lic.No/Date:0310501206 05.01.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

63	Case No.:3/44/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01152/AM09/	RLA File :33/24/040/00003/AM09/	Lic.No/Date:3310012510 07.01.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009			

64	Case No.:12/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01161/AM09/	RLA File :07/24/040/00573/AM09/	Lic.No/Date:0710062431 19.01.2009	Defer Date:20.05.2009

Decision :The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009

65	Case No.:13/44/83-ALC1/2008	Party Name:V.PAK INDIA,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01162/AM09/	RLA File :07/24/040/00574/AM09/	Lic.No/Date:0710062432 19.01.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009			

66	Case No.:1/48/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01270/AM09/	RLA File :08/24/040/00223/AM09/	Lic.No/Date:0810078052 10.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009			

67	Case No.:7/48/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01276/AM09/	RLA File :04/24/040/00240/AM09/	Lic.No/Date:0410102270 11.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 20.5.2009			

	Case No.:8/48/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Approved
	HQ File :01/83/050/01277/AM09/	RLA File :03/95/040/00935/AM09/	Lic.No/Date:0310506770 11.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.7/216/08-TSW dated 22.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Syndet Bar	1800 MT

Import Item

S.No.	Description of Item	Quantity recommended in MT
1.	Sodium Lauryl Sulphate Needles	486.0
2.	Potassium Chloride	45.0
3.	Fatty Alcohol C 12-18	172.8
4.	Titanium Dioxide	5.85
5.	EDTA Tetra Sodium lat	5.4
6.	Maleic Anhydride	79.2
7.	Sodium Metabisulfite	75.6
8.	Potassium Hydroxide 90%	48.6
9.	Paraffin Wax 20	108.0
10.	Phosphoric Acid 85%	4.5
11.	Triethanlamine 99%	9.0
12.	Fatty Alcohol C 16-18	178.2
13.	Corn Starch Food Grade	356.4
14.	Magnesium Chloride 6H ₂ O	3.96
15.	Glycerol Monostearate	90.0
16	Perfumes & Perfumery Compounds e.g Dongs 3029, Hawai D 3071 M, Blue Lagoon DS 10124, HAS 93363, Mountain Fresh 206,etc.	18.0

17.	Colours	0.9
18.	Additives e.g. Extrapone Coconut Milk, Yugortene, Extrapone Honley Milk, Fruitapone Strawberry, Lemon Extract, etc	7.2
10.	Packing Material e.g. BOPP Film, Gum Tape, Craft Paper, Stiffener Board, Wrappers, etc.	As per the import export packaging policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

69	Case No.:9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.5.2009			

70	Case No.:14/48/83-ALC1/2008	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01283/AM09/	RLA File :31/24/040/00291/AM09/	Lic.No/Date:3110037326 11.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

71	Case No.:15/48/83-ALC1/2008	Party Name:SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01284/AM09/	RLA File :08/24/040/00217/AM09/	Lic.No/Date:0810078077 11.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer			

consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.

72	Case No.:18/48/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01287/AM09/	RLA File :05/24/040/00717/AM09/	Lic.No/Date:0510236328 12.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office and also decided to issue reminder. Accordingly the case may be re-listed on 20.5.2009..			

73	Case No.:19/48/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01288/AM09/	RLA File :05/24/040/00718/AM09/	Lic.No/Date:0510236338 12.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/4/2009 issued by this office and also decided to issue reminder. Accordingly the case may be re-listed on 20.5.2009..			

74	Case No.:20/48/83-ALC1/2008	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.			

75	Case No.:21/48/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01290/AM09/	RLA File :34/24/040/00191/AM09/	Lic.No/Date:3410023468 13.02.2009	Defer Date:20.05.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC. Div.). Accordingly the case may be re-listed on 20.5.2009.

76	Case No.:23/48/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01292/AM09/	RLA File :03/95/040/00317/AM09/	Lic.No/Date:0310507250 16.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to case refer to Pharmaceuticals (Shri D.N. Mathur, Jt. IA) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20/5/2009.			

77	Case No.:26/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01295/AM09/	RLA File :08/24/040/00120/AM09/	Lic.No/Date:0810078149 16.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

78	Case No.:40/48/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01309/AM09/	RLA File :08/24/040/00152/AM09/	Lic.No/Date:0810078191 17.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

79	Case No.:42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:20.05.2009

Decision : The Committee considered the case as per agenda. The representative of the DIPP present in the meeting and stating that information from the firm may be called for as in earlier case listed in M.No.3/10 dated 15.4.2009. Accordingly the case may be re-listed on 20.5.2009.

80	Case No.:45/48/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01314/AM09/	RLA File :05/24/040/00592/AM09/	Lic.No/Date:0510236634 17.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 20.5.2009.			

81	Case No.:44/48/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01313/AM09/	RLA File :09/24/040/00425/AM09/	Lic.No/Date:0910037111 18.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

82	Case No.:46/48/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/01315/AM09/	RLA File :03/94/040/00159/AM09/	Lic.No/Date:0310508004 18.02.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

	Case No.:47/48/83-ALC1/2008	Party Name:CLASSIC MARBLE IMPEX PVT LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Approved
	HQ File :01/83/050/01316/AM09/	RLA File :03/94/040/01029/AM09/	Lic.No/Date:0310508020 18.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of DIPP forwarded vide their U.O. No.7/305/08-TSW dated 23.4.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Unpolished/Polished Agglomerated Marble Slab & Tiles (Containing minimum 6.4% of Polyester resin)	12,000.000 MT

Import Item

S.No.	Description of Item	Quantity
1.	Rough marble aggregate stones/ broken stones of irregular sizes, Uneven shapes & various colours arising out of mining waste in lumps and / or Pebbles and / or Powder form Subject to condition that no stone size shall exceed 165 cubic cm.	15,480.000 MT
2.	Unsaturated Polyester Resin	1056.000 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:1/4/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00016/AM10/	RLA File :03/94/040/01023/AM09/	Lic.No/Date:0310514562 03.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

85	Case No.:2/4/83-ALC1/2009	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00017/AM10/	RLA File :03/94/040/01099/AM09/	Lic.No/Date:0310514624 03.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

86	Case No.:3/4/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00018/AM10/	RLA File :03/94/040/01103/AM09/	Lic.No/Date:0310514626 03.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

87	Case No.:4/4/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00019/AM10/	RLA File :03/94/040/01052/AM09/	Lic.No/Date:0310514741 06.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

88	Case No.:5/4/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00020/AM10/	RLA File :03/94/040/01349/AM08/	Lic.No/Date:0310514892 08.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

89	Case No.: 6/4/83-ALC1/2009	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/00021/AM10/	RLA File :03/94/040/01102/AM09/	Lic.No/Date:0310514940 08.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

90	Case No.: 7/4/83-ALC1/2009	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/00022/AM10/	RLA File :03/95/040/00602/AM09/	Lic.No/Date:0310514992 08.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.5.2009.			

91	Case No.: 8/4/83-ALC1/2009	Party Name: CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date: 4/83-ALC1/2009 22.04.2009	Status: Case Deferred
	HQ File :01/83/050/00023/AM10/	RLA File :03/94/040/01059/AM09/	Lic.No/Date:0310514993 08.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

92	Case No.: 9/4/83-ALC1/2009	Party Name: PIDILITE INDUSTRIES LIMITED	Meet No/Date: 4/83-ALC1/2009 22.04.2009	Status: Case Approved
	HQ File :01/83/050/00024/AM10/	RLA File :03/95/040/00574/AM09/	Lic.No/Date:0310515000 08.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Mumbai vide their letter No.03/95/40/574/AM09 dated 8/4/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdraw the case.			

93	Case No.:10/4/83-ALC1/2009	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00025/AM10/	RLA File :03/95/040/01021/AM09/	Lic.No/Date:0310515012 08.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

94	Case No.:11/4/83-ALC1/2009	Party Name:V.PAK INDIA,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00026/AM10/	RLA File :07/24/040/00691/AM09/	Lic.No/Date:0710064094 09.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

95	Case No.:12/4/83-ALC1/2009	Party Name:V.PAK INDIA,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00027/AM10/	RLA File :07/24/040/00692/AM09/	Lic.No/Date:0710064095 09.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

96	Case No.:13/4/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00028/AM10/	RLA File :03/94/040/00001/AM10/	Lic.No/Date:0310515023 09.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

97	Case No.:14/4/83-ALC1/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00029/AM10/	RLA File :03/94/040/01130/AM09/	Lic.No/Date:0310515260 13.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.5.2009.			

98	Case No.:15/4/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00030/AM10/	RLA File :03/95/040/01028/AM09/	Lic.No/Date:0310515494 15.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 20.5.09.			

99	Case No.:16/4/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00031/AM10/	RLA File :31/24/040/00333/AM09/	Lic.No/Date:3110038090 15.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 20.5.09.			

100	Case No.:17/4/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00032/AM10/	RLA File :05/24/040/00002/AM10/	Lic.No/Date:0510239634 15.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

101	Case No.:18/4/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00033/AM10/	RLA File :05/24/040/00011/AM10/	Lic.No/Date:0510239730 15.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

102	Case No.:19/4/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Deferred
	HQ File :01/83/050/00034/AM10/	RLA File :05/24/040/00016/AM10/	Lic.No/Date:0510239775 16.04.2009	Defer Date:20.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 20.5.2009.			

103	Case No.:20/4/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:4/83-ALC1/2009 22.04.2009	Status:Case Added
	HQ File :01/83/050/00035/AM10/	RLA File :08/24/040/00006/AM10/	Lic.No/Date:0810079359 17.04.2009	Defer Date:
	Decision : The case was not considered in the meeting as it did not appeared in the agenda. Accordingly the case may be re-listed on 27.5.2009.			

Date:11.05.2009

S.S.Mohan

Place:New Delhi

Foreign Trade Development Officer